

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.34/(MAH)/2011
CA No.


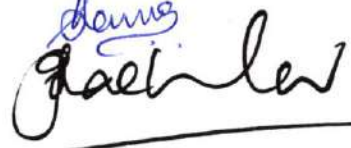
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: Mr. Tikamchand Kothari
V/s.
M/s. Apex Explosives Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Shweta Sharma	Adv. for Resp. Nos	
2.	A.P. Workasunder Petitioner	

COMMON ORDER

T.C.P. NO. 34/397-398/CLB/MB/MAH/2011

T.C.P. NO. 35/397-398/CLB/MB/MAH/2011

T.C.P. NO. 21/397-398/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present and stated that in view of the Order of the Hon'ble High Court dated 21.03.2014 in Company Appeal No. 1 of 2014 the Petitioner has filed one more Petition numbered as TCP No. 21/2016 on 28th May, 2014.
2. Today from the side of the Respondent in C.P. No. 21/2016 seeking time to file Reply. Since the matter is old, therefore, last chance is given to file a Reply on or before 24.04.2017. A copy in advance to be circulated to the other side. Thereafter a Rejoinder, if any, is to be filed on or before 10th May, 2017.
3. Let this matter now be listed for hearing after Summer Vacation on **19.06.2016**. Schedule of dates are communicated to both the sides.
4. All the three Petitions shall be clubbed by the Registry ~~for~~ in the Cause List. ^{mu}

Dated : 20.03.2017.

sd/-
M.K. Shrawat
Member (Judicial)